# HIGH COURT LEGAL SERVICES COMMITTEE HIGH COURT OF MEGHALAYA, SHILLONG

### NOTICE

Dated Shillong, the \_\_June, 2017

No. HCM II/68/2017/Estt/ Applications from eligible candidates are invited for empanelment of lawyers as Legal Aid Counsels with the High Court Legal Services Committee, High Court of Meghalaya.

Application form can be downloaded from the website of the High Court of Meghalaya.

Last date for submission of complete application form is 16.06.2017 till 4.00 P.M.

#### A. HOW TO APPLY

- The candidate must apply on the format prescribed by the High Court Legal Services Committee, High Court of Meghalaya only. No other format will be entertained.
- The complete application should be handed over to Smti D. Rynjah,
   Deputy Registrar/Secretary High Court Legal Services Committee or the
   reception counter of the High Court by 16.06.2017 till 4:00PM.
- The High Court Legal Services Committee reserves the right to shortlist candidates to be called for interview.

### B. INSTRUCTIONS

Eligibility Criteria: The candidate who possesses the following eligibility and experience can apply for empanelment in the High Court Legal Services Committee:-

 The applicant must have practiced in the High court of Meghalaya for not less than three years.

- The candidate shall enclose self attested photocopy of L.L.B. Degree and Certificate of enrolment issued by State Bar Council under the Advocates Act, 1961 and an experience certificate issued by the Bar Association along with the application form.
- A Candidate having any criminal complaint/disciplinary case pending against him with any Bar Council or any Court of Law will not be considered for empanelment.
- 4. The candidate shall affix the latest passport size photograph on the application form and sign the same in such a manner that part of signature appears on the form and part on the photograph.

## C. SELECTION PROCEDURE

- No candidate shall be called for interview unless he/ she satisfies the eligibility conditions.
- Merely fulfilling the eligibility criteria will not confer any right on a candidate to be called for interview or selection.
- Depending upon the requirement and number of applications received,
   High Court Legal Services Committee, High Court of Meghalaya reserves
   the right to shortlist the candidates to be called for interview.
- The decision of the Selection Committee regarding short listing of the candidates shall be final.
- 5. No individual intimation will be sent to any candidate for appearing in the interview. A list of shortlisted candidates with the date, time and venue of Interview will be displayed on the Notice Board of the High Court of Meghalaya and shall also be uploaded on the website of the High Court.
- 6. The candidate shall bring original documents at the time of interview.
- The result will be made available on the website of the High Court of Meghalaya and on the notice board of the High Court.

#### D. TERMS & CONDITIONS FOR EMPANELMENT

 The new panel shall be for a period of three years commencing from the date of appointment, subject to review of performance / work done by each Legal Aid Counsel appointed.

- 2. Legal Aid Counsels will be paid honorarium as per approved Schedule.
- 3. In order to ensure that there is effective check on the legal aid and services being rendered, the lawyers on the panel must report the status of the cases after each date of hearing or as and when called for.

Removal from Panel: If performance of the panel Advocate is found unsatisfactory or the Advocate is found to be guilty of charging or collecting or demanding any remuneration from an aided person in any form or he contravenes the Scheme of the Act, Rules and the Regulations he / she can be removed from the panel and shall also be liable for action for professional misconduct as per relevant provisions of law.

Secretary,
High Court Legal Services Committee,
High Court of Meghalaya

Memo. No. HCM II/68/2017/Estt/ 1981A Dated Shillong, the June, 2017
Copy to:-

- The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice for his Lordship's kind information.
- The P.S to Hon'ble Mr. Justice S. R. Sen, Executive Chairman, Meghalaya State Legal Services Authority.
- The P.S to Hon'ble Mr. Justice V. P. Vaish, Chairman, High Court Legal Services Committee for his Lordship's kind information.
- The P.A. to Registrar General, High Court of Meghalaya, for favour of kind information.
- The Member Secretary, Meghalaya State Legal Services Authority, Shillong for favour of information.
- 6. The President, High Court Bar Association, Shillong with a request to circulate the Notice.
- 7 The System Analyst, High Court of Meghalaya, with a request to kindly upload the same in the Registry's website.
- 8. Notice Board
- 9. Office Copy.

SECRETARY